

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

ORIGINAL APPLICATION NO: 13/2001

DATE OF DECISION: 30/04/2001

Shri Isaq Abdul Rehman Maniar

Shri K.B.Talreja

-----Advocate for
Applicant.

Versus

Union of India & Anr

-----Respondents.

Shri R.K.Shetty

-----Respondents.

Coram:

Hon'ble Shri Justice Ashok Agarwal, Chairman.

Hon'ble Smt. Shanta Shastry, Member (A).

1. To be referred to the Reporter or not?

2. Whether it needs to be circulated to
other Benches of the Tribunal?

3. Library.

} No


(ASHOK C AGARWAL)
CHAIRMAN

abp

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH
ORIGINAL APPLICATION NO: 13/2001
DATED THE 30th DAY OF APRIL 2001

CORAM:HON'BLE SHRI JUSTICE ASHOK C AGARWAL, CHAIRMAN
HON'BLE SMT.SHANTA SHASTRY, MEMBER(A)

1. Shri Isaq Abdul Rehman Maniar,
R/O.ESIS Hospital, Type 'A' Room
No.16, Kamgar Hospital,
Ulhasnagar-3.
2. Smt.Latifa Isaq Maniar,
wife of Isaq Abdul Rehman Maniar ... Applicants

By Advocate Shri K.B.Talreja

V/S.

1. The Union of India,
Through the General Manager,
Central Railway, Mumbai CST.
 2. The Chief Workshop Manager,
Central Railway, Parel Workshop,
Parel.
- ... Respondents

(ORAL) (ORDER)

Per Shri Justice Asshok C Agarwal, Chairman

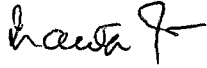
By the present OA, the applicant seeks to impugn¹⁹~~the~~ the order of removal from service passed way back on 18/7/1989. Applicant, it appears has been removed from service in pursuance of Disciplinary Proceedings conducted against him. Present OA in the circumstance, we find suffers from the vice of laches and is obviously barred by limitation. The said bar cannot be removed merely by placing reliance on communication of 18/8/2000 addressed by the respondents to the advocate of the applicant

..2.

:2:

whereby he has been intimated that applicant no.1 has been removed from service since 18/7/89.

2. In the circumstances, the OA is summarily rejected. No costs.



(SHANTA SHASTRY)
MEMBER(A)

abp



(ASHOK C AGARWAL)
CHAIRMAN